

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00182/2018**

**Chandigarh, this 16<sup>th</sup> the day of February, 2018**

...

**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &  
HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)**

MES No. 511087, Prashant Tyagi s/o Shiv Kumar Tyagi, aged 30 years, working as Junior Engineer (Civil) office of Garrison Engineer, NAMS, Amritsar (Punjab)

**....Applicant**

**(Present: Mr. D.R. Sharma, Advocate)**

**VERSUS**

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi.
2. Engineer-in-Chief, Military Engineering Service, E-in-C Branch, Integrated HQs of MOD (Army), Kashmir House, New Delhi -110011.
3. Headquarters, Chief Engineer, Northern Command, Udhampur c/o 56 APO -180003.

**....Respondents**

**ORDER (Oral)**

**JUSTICE M.S. SULLAR, MEMBER (J)**

1. The main contention of learned counsel, at this stage, is that although the applicant has moved a representation dated 08.01.2018(Annexure A-7), for redressal of his grievance, but the same has not yet been decided by the Competent Authority.
2. Having heard learned counsel for the applicant, having gone through the record, with his valuable assistance, after considering the entire matter, and without expressing any opinion on merits, lest it may prejudice the case of either side, the Original Application (O.A.) is hereby disposed of, with a direction to the Competent Authority amongst the respondents, to sympathetically consider and decide the indicated representation, by passing a reasoned/speaking order and in accordance with law, within a

period of one month from the date of receipt of a certified copy of this order.

3. Meanwhile, the respondents are directed to maintain status quo with regard to the posting of the applicant.

Copy **Dasti.**

**(PRAVEEN MAHAJAN)**  
**MEMBER (A)**

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 16.02.2018**

‘mw’

